

[28 July, 2006]

RAJYA SABHA

- II. Prohibition of direct and indirect advertisement of cigarette and other tobacco products.
- III. Prohibition of sale of cigarette and other tobacco products to a person below the age of eighteen years.
- IV. Prohibition of sale of tobacco products near the educational institutions.
- V. Mandatory depiction of statutory warnings (including pictorial warnings) on tobacco packs.
- VI. Mandatory depiction of tar and nicotine contents along with maximum permissible limits on tobacco packs.

The Government has already notified detailed Rules in respect of provisions (i) to (v) above.

CGHS facility in Himachal Pradesh for civilian pensioners

503. SHRIMATI VIPLOVE THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether CGHS facility is available in all cities of the country for civilian pensioners;
- (b) if not, the reasons therefor;
- (c) whether Government would contemplate to provide CGHS facility in all cities/towns of the Himachal Pradesh in view of the old age and deteriorating health of retired employees;
- (d) if so, the details thereof; and
- (e) the details of steps taken likely to be taken by Government for looking after the health of retired employees in a better way?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): (a) to (e) CGHS facilities are available only in 24 cities throughout the country for Central Government pensioners. There is no proposal in the 10th Five Year Plan to open/provide CGHS facilities in the cities/towns of the Himachal Pradesh.

However, for the retired Central Government employees residing in non-CGHS areas, there is a provision for Medical Allowance of Rs. 100 per month under CS (MA) Rules.